

SMFG India Credit Company Limited
(FORMERLY FULLERTON INDIA CREDIT COMPANY LIMITED)

Corporate Off.: 10th Floor, Office No. 101, 102 & 103, 2nd Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Regd. Off.: Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai - 600 095

POSSESSION NOTICE
(For Immoveable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited)**, Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai, Tamil Nadu - 600095 and corporate office at Floor 5 & 6, B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400 076, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice date mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Sl. No.	Name of the Borrower/Co-Borrowers/Guarantors & Loan Account Number	Demand Notice Date & Amount	Description of Immoveable Property/Properties Mortgaged	Date & Type of Possession
01	LAN: 186301310101841 & 186301310258358 (1) ALL TIME SERVICE AND SECURITY (BORROWER) (2) KINKAR MONDAL (CO-BORROWER) (3) SPM TRADECOM PVT. LTD. (CO-BORROWER) (4) RABINDRA NATH SAHA (CO-BORROWER) (5) ARUNAVA PAUL (CO-BORROWER) (6) PRADIP SAHA (CO-BORROWER) (7) SULATA MONDAL (CO-BORROWER) (8) ANKITA PAUL (CO-BORROWER) (9) MADHUMITA SAHA (CO-BORROWER) (10) JOYSHREE SAHA (CO-BORROWER)	Date: 09.01.2024 Rs. 1,33,29,913/- (Rupees One Crore Thirty Three Lacs Twenty Nine Thousand Nine Hundred and Thirteen only)	ALL THAT SHOP MEASURING ABOUT 1340 SQ. FT. (SUPER BUILT UP AREA) ON THE 1ST FLOOR OF THE BUILDING BUILT AND CONSTRUCTED AT OR UPON THE PLOT OF LAND MEASURING ABOUT 39 SATAKS FORMING R.S. DAG NO. 748 (P) J.L. NO. 58, TOUZI NO. 110, R5 NO. 176, PERTAINING TO LR DAG NO. 863, KHATIAN NO. 854, IN MOUZA RAMCHANDRAPUR UNDER P.S. SONARPUR IN THE DISTRICT SOUTH 24 PARGANAS KOLKATA 700103 WITHIN THE LIMITS OF BONHOOGHLY (I) GRAM PANCHAYET. BUTTED AND BOUNDED: NORTH: BY PART DAG NO. 747 AND PANCHAYAT ROAD, SOUTH: BY DAG NO. 719, EAST: BY RAMCHANDRAPUR ROAD AND WEST: BY DAG NO. 746.	27.03.2024 (Symbolic Possession)
02	LAN: 186301310101831 (1) S R TEXTILE (BORROWER) (2) RAKESH LUNIA (CO-BORROWER) (3) BABITA LUNIA (CO-BORROWER) (4) NATARAJ TRADECOM PRIVATE LIMITED (CO-BORROWER)	Date: 09.01.2024 Rs. 1,61,31,825/- (Rupees One Crore Sixty One Lacs Thirty One Thousand Eight Hundred and Twenty Five only)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING UNIT NO. 28 MEASURING ABOUT 1023 (SUPER BUILT UP AREA) ON 2ND FLOOR ALONG WITH ONE OPEN CAR PARKING SPACE ON THE GROUND FLOOR OF THE BUILDING NAMED AND KNOWN AS "ANUPAM CHAMBERS" AND BUILT AND CONSTRUCTED AT OR UPON THE PLOT OF THE LAND MEASURING ABOUT 11 COTTAS LYING AND SITUATED AT MUNICIPAL PREMISES NO. 18 GIRI BABU LANE UNDER POLICE STATION BOWBAZAR KOLKATA 700012 UNDER MUNICIPAL WARD NO. 47 WITHIN THE LIMITS OF KOLKATA MUNICIPAL CORPORATION AND TOGETHER WITH ALL THE PROPORTIONATE SHARE IN ALL COMMON PARTS PORTIONS AREAS AND FACILITIES AND TOGETHER WITH THE UNDIVIDED PROPORTIONATE RIGHT IN THE LAND COMPRISED IN THE SAID PREMISES ATTRIBUTABLE THERETO. THE SAID BUILDING IS BUTTED AND BOUNDED: NORTH: BY GIRI BABU LANE, SOUTH: PARTLY BY PREMISES NO. 20, GANGADHAR BABU LANE AND PARTLY BY PREMISES NO. 21, GANGADHAR BABU LANE, EAST: BY PREMISES NO. 17, GIRI BABU LANE, WEST: PARTLY BY C.R. AVENUE AND PARTLY BY HOUSE OF GANGADHAR BABU GANGANARAYAN PYNNE.	27.03.2024 (Symbolic Possession)

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited) for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Authorised Officer,
SMFG India Credit Company Limited
(formerly Fullerton India Credit Company Limited)

Place: West Bengal
Date: 29.03.2024

भारतीय खाद्य संस्थान
FOOD CORPORATION OF INDIA

16-20, Barakhamba Lane, Head Quarter, New Delhi-110001, Phone: 011-43527462

INVITATION OF OFFER FOR SHORT TERM LOAN

FCI intends to raise Short Term Loan, as and when required, from Scheduled Banks for 03 Months maturity. In no case outstanding borrowings through STL under this tender will exceed Rs. 30,000 crore at any point of time. For more details, visit "https://eprocure.gov.in/eprocure/app" and "https://fdci.gov.in/headquarter/tender". The last date of submission of offer is 18.04.2024 till 11:00 AM.

General Manager (Offers)
Telephone No.: 011-43527408

राष्ट्र के खाद्य सुरक्षा मंत्रालय

The Burdwan Central Co-operative Bank Ltd.

For Kind Attention of Esteemed Customers of the Bank
Know Your Customer (KYC) Compliance

RBI's guidelines on KYC norms stipulate that all bank accounts to be KYC compliant (supported by documents establishing proof of identity, proof of current address and a recent photograph of the customer).

All customers who have not submitted KYC documents for proof of identity, proof of current address and recent photograph are requested to do so positively within 15th April 2024.

Transactions in accounts of KYC non-compliant customers beyond that date may be restricted without further notice to the customer.

Burdwan
Purba Bardhaman
Date : 28.03.2024

Sd/-
A. Chattopadhyay
Chief Executive Officer

E-AUCTION SALE NOTICE
VISA RESOURCES INDIA LIMITED (IN LIQUIDATION)
Reg. Off.: 55, Express Tower, 42A Stateshree Sarani, Kolkata WB 700017 IN
Liquidator: Mr. Kapileendra Swain

Liquidator Address: 303-Lata Enclave, Jail Road, Laxminagar, Bhubaneswar, Khordha, Odisha, 751006
Email: crp.visarresources@gmail.com, cakswain@gmail.com, Contact: Mobile No.: 953930347, 977445317

Date and Time of Auction: 29.04.2024 from 11:00 a.m. to 1:00 p.m. (With unlimited extension of 5 minutes each)
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Sale of Assets and Properties owned by Visa Resources India Limited (In Liquidation) Forming part of Liquidation Estate of Visa Resources India Limited in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench, Kolkata, vide order dated 3rd January, 2023. The sale will be done by the undersigned through the auction platform https://ncltauction.auctiontiger.net

DESCRIPTION	Reserve Price (Rs.)	EMD Amount (Rs.)	Incremental Value
Sale of the Corporate Debtor as going concern	2,420 Crores Plus GST	0.424Crores	5 Lacs Only

Terms and Condition of the E-Auction are as under:
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/s e-procurement Technologies Limited (Auction Tiger).
2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website https://ncltauction.auctiontiger.net. Contact: Mr. Praveen Kumar Thapar at +91-9727738263/953199834/ 0796813855/ 854 E-mail : praveen.thapar@auctiontiger.net, ncltauctiontiger.net/supplier@auctiontiger.net

Sd/-
Kapileendra Swain
Liquidator in the matter of Visa Resources India Limited (IBBIRegn.No-IBBI/PA-001/P-090832017-1811624)
Date: 29.03.2024
Place: Bhubaneswar Contact No.: Mr. Kapileendra Swain (K. Poonam Reddy:+91-977451317/953930347)

केनरा बैंक Canara Bank
A Bank of India Group

APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE
[Section 13(4)]
(For Immoveable Property)

CHALTIA BRANCH
NH-34, Chaltia, Dist - Murshidabad, West Bengal, Pin - 742 407
E-mail : cb19573@canarabank.com

Whereas:
The undersigned being the Authorized Officer of the **Canara Bank, Chaltia Branch** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as the Act) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated **09.01.2024** calling upon the Borrower **Smt. Kabita Rajbanshi (Borrower & Mortgagor)**, C/o. Bikash Rajbanshi, VIII & P.O. - Gantia, P.S. - Kandi, Pin - 742 136, West Bengal and **Sri Bikash Rajbanshi (Co-Borrower & Mortgagor)**, S/o. Madan Rajbanshi, VIII & P.O. - Gantia, P.S. - Kandi, Pin - 742 136, West Bengal to repay the amount mentioned in the notice, being to **Rs. 17,29,626.30** (Rupees Seventeen Lakhs Twenty Nine Thousand Six Hundred Twenty Six and Paise Thirty only), within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said act, read with Rule 8 & 9 of the said Rule on this **27th Day of March of the year 2024**.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank, Chaltia Branch** for an amount of **Rs. 17,29,626.30** (Rupees Seventeen Lakhs Twenty Nine Thousand Six Hundred Twenty Six and Paise Thirty only) and interest thereon.

The Borrower's attention is invited to the provisions of Section 13(8) of the Act, in respect of time available to redeem the Secured Assets.

Description of the Immoveable Property: All that part and parcel of land and building situated at Mouza - Cossimbazar, Touzi No. 16, J.L. No. 102, Plot No. RS & LR 267, Khatian No. RS 2956, L.R. 7475 (Present L.R. 7525) under Berhampore Municipality, Dist - Murshidabad, Area 0.2 Acre in the name of **Kabita Rajbanshi and Bikash Rajbanshi**. Boundaries: North - Others vacant land, South - Property of Subhash Sarkar, East - 6 Ft wide Municipal lane, West - Property of Dipali Banerjee.

Date : 27.03.2024
Place : Chaltia
Authorised Officer
Canara Bank

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ Punjab National Bank
...भरोसे का प्रतीक ! ...the name you can BANK upon !

Circle Office, SASTRA Division, Kolkata North, Salt Lake, Sector-1, Block-DD 11, Kolkata-700064 / Email: cs8266@pnbc.in

POSSESSION NOTICE

Whereas, Punjab National Bank/ the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the dates mentioned against the account calling upon the respective borrower/s to repay the amount as mentioned against the account within 60 days from the date of notice(s)/ date of receipt of the said notice(s).

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/ her under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on the dates mentioned below.

The borrower/s guarantor/s/ mortgagor/s attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon.

Sl. No.	Name of the Borrower & Guarantors & Branch Name	Description of the property mortgaged	a) Date of Demand Notice b) Date of Possession Notice affixed c) Amount Outstanding as on the date of Demand Notice
1.	Borrower: Mr. Bal Kishan Gupta & Mrs. Dolly Gupta, 456/A, Rabindra Sarani, Kolkata-700005 Branch: Baranagar (SolID - 007820) & Hatkhola (SolID - 007620)	Mortgaged Property at 'CHAITYANAPARTMENT', Flat No. 5A on the 5th floor measuring 946 Sq. ft. super built up and one car parking space at Ground Floor under premises no. 40, Baghajatin Road, Mouza- Palpara, J.L. No. 07, R.S. Khatian No. 892, R.S. Dag 745, P.S. Baranagar, Dist. North 24 Pgs. under Title Deed no. 3955 for the year 2019, recorded in the Book No. 1, Volume No. 1904-2019, Page from 187583 to 187622 is duly registered at A.R.A. - IV, Kolkata. Butted & Bounded By: On the North: By Baghajatin Road, On the South: By 40/1 and 40/1A Baghajatin Road, On the East: By 41, Baghajatin Road, On the West: By Syama Charan Chakraborty Lane.	a) 18.01.2024 b) 27.03.2024 c) Rs. 39,75,105.52 (Rupees Thirty Nine Lakh Seventy Five Thousand One Hundred Fifty and Fifty Two Paise only) as on 18.01.2024 with further interest w.e.f.01.01.2024 until payment in full.
2.	Borrower: M/s Intrade Pharma, Prop. Mr. Chandan Nayak Branch: Kalindi (W) (SolID - 139220)	1. Hypothecation of Book Debts and Stock of "Medicine" purchased out of bank finance. 2. EM of Residential Flat covering area more or less 288 Sq. Ft. (337 Sq. Ft. Super Built up area) at Ground Floor, Flat No. F at West Side in a G+3 storied residential Building, namely "SANTOSH APARTMENT" along with undivided proportionate share of land situated at Premises No. 50/4A, Gouri Nath Shastri Sarani (earlier 64/1, Shyam Nagar Road), P.S. Nager Bazar (earlier Dum Dum), Kolkata-700055, appertaining to Mouza- Shyamnagar, J.L.No. 17 (Present No. 20/32), Touzi No. 228/229, R.S.No. 180, C.S.Khatian No. 46, R.S.Khatian No. 123 and 812, C.S. Dag no. 1494, R.S.Dag No. 1493, 1494, 1499 and 1499/1426, Municipal Holding no. 283, under ward no. 27 of South Dum Dum Municipality, Dist. North 24 Pgs., vide Deed No. I-05040 of ADSR Cossipore, Dum Dum in the name of Mr. Chandan Nayak.	a) 26.12.2023 b) 27.03.2024 c) Rs. 39,96,202.79 (Rupees Thirty Eight Lakh Ninety Six Thousand Two Hundred Twenty and Seventy Nine Paise Only) with further interest w.e.f. 01.08.2023 and other charges until Payment in full.
3.	Borrower: M/s R. L. Dutta & Co., Prop. Mr. Tapas Kumar Dutta, 57 Nimal Chandra Street, P.O. and P.S. Bowbazar, Kolkata-700012 Branch: Subodh Mullick Square (SolID: 048520)	(1) Hypothecation of Stock, Inventory & Receivables (2) ALL THAT more than 100 years old brick built two storied message or dwelling house situate lying at and being part of premises No. 14, Madan Baral Lane, P.S. Bowbazar, Kolkata - 700012 within Ward No. 47, Assesse No. 11-047-033-0035-7 under the Kolkata Municipal Corporation with Ground Floor - 1,196.6969 Sq. ft. (Covered Area - 809.7789 Sq. ft., Court Yard - 20.623 Sq. ft., Open Space area - 337.136 Sq. ft., Bathroom area - 29.159 Sq. ft.), First Floor - 830.411 Sq. ft. (covered area - 809.788 Sq. ft., court yard area - 20.623 Sq. ft.) and Roof - 830.411 (Roof area - 809.778 Sq. ft., court yard area - 20.623 Sq. ft. including Stair head room), property in the name of Mr. Tapas Kumar Dutta alias Naughty Dutta S/o Sri Sunil Kumar Dutta Vide Gift Deed No. I-190204779/2007 dated 05.06.2007 which is butted and bounded as follows:- By East: Premises No. 15, Madan Baral Lane; By West: By partly property of Mr. Anil Kumar Dutta & Partly by premises no. 13/2A, Madan Baral Lane; By North: By partly property of Mr. Anil Kumar Dutta & Partly Madan Baral Lane; By South: By Partly premises no. 1/1E and partly premises no 1/1D, Abhay Halder.	a) 31.08.2017 b) 27.03.2024 c) Rs. 22,03,733.22 (Rupees Twenty Two Lakh Three Thousand Seven Hundred Thirty Three and Twenty Two Paise only) as on 31.08.2017 with further interest as applicable w.e.f. 01.09.2017 and expenses.

Date: 27.03.2024
Place: Kolkata
Mr. Syama Prasad Kulavi
(Circle Sastra Head), Kolkata North
Authorised Officer (For Punjab National Bank)

Business Standard
CAMPUS TALK
BS PROMOTIONS

VICTORIA INSTITUTION (COLLEGE) HAS ORGANISED THE 'FIRST ENVIRONMENTAL ECONOMICS WORKSHOP' IN COLLABORATION WITH ICSSR-ERC.

In a dynamic fusion of intellect and innovation, the much awaited three day long First Environmental Economics International Workshop drew to a close in the last week leaving a trail of inspiration and enthusiasm among its participants. Held at the prestigious Victoria Institution (College) during 20-22 March 2024 in collaboration with ICSSR-ERC.

The workshop brought together eminent speakers like Prof Pranab Mukhopadhyay from Goa University, Prof L Venkatachalam from Madras Institute of Development Studies, Prof Rajat Acharyya from Jadavpur University, Dr Mausumi Kar from Women's Christian College, Prof Sugata Marjit from Hong Kong Polytechnic University, Prof Aparna Sawhney & Prof Sangeeta Bansal from Jawaharlal Nehru University, Prof Kausik Gupta from the University of Calcutta.

Reflecting on the transformative journey, Nikita Jain from Banaras Hindu University remarked, "This workshop has been truly fulfilling for me. I feel invigorated after learning the new perspectives and strategies to deal with environmental problems."

The success of the workshop underscores the importance of continuous learning and adaptation in an ever-evolving world. As participants bid farewell, they carry with them not just newfound knowledge, but also a renewed sense of purpose and confidence to lead with innovation and resilience. Overall the event was a huge success. The organising committee conveys their thanks to ICSSR-ERC and everyone who has made this possible.

The workshop brought together eminent speakers like Prof Pranab Mukhopadhyay from Goa University, Prof L Venkatachalam from Madras Institute of Development Studies, Prof Rajat Acharyya from Jadavpur University, Dr Mausumi Kar from Women's Christian College, Prof Sugata Marjit from Hong Kong Polytechnic University, Prof Aparna Sawhney & Prof Sangeeta Bansal from Jawaharlal Nehru University, Prof Kausik Gupta from the University of Calcutta.

Under the guidance of their Principal, Dr Maitreyi Ray Kanjilal, the event witnessed a vibrant exchange of ideas and experiences, fostering a rich tapestry of learning and growth.

Total 50 participants across the country from prestigious institutions like the University of Calcutta, Vidyasagar University, Aliah University, Lady Brabourne College, Dr Bhimrao Ambedkar University (Agra), Bidhan Chandra College, St Xavier's University, Sivanath Sastri College, Visva-Bharati University, Banaras Hindu University, MIT - World Peace University, Amity University, Jai Prakash University have participated in this event. Through interactive sessions, case studies, and collaborative exercises, participants were equipped with invaluable insights and practical strategies to navigate the complexities of the environmental challenges.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SIS MOHAN REAL ESTATE PRIVATE LIMITED (IN CIRP) OPERATING IN REAL ESTATE INDUSTRY AT WEST BENGAL
Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	SIS Mohan Real Estate Private Limited
2. Date of incorporation of Corporate Debtor	10.06.2005
3. Authority under which Corporate Debtor is incorporated/registered	ROC - Kolkata
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U45201WB2005PTC103676
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Chakraju Molla, Uttarpara, Rasapurnia, Bishnupur, South 24 Parganas, Kolkata-700104
6. Insolvency commencement date of the Corporate Debtor	31.08.2023
7. Date of invitation of expression of interest	29.03.2024
8. Eligibility for resolution applicants under Section 25(2)(h) of the Code is available at:	Available on request by mail to sismohan.rp@gmail.com
9. Norms of ineligibility applicable under Section 29A are available at:	Available on request by mail to sismohan.rp@gmail.com
10. Last date for receipt of expression of interest	15.04.2024
11. Last date for submission of provisional list of Prospective Resolution Applicants	17.04.2024
12. Last date for submission of objections to provisional list	22.04.2024
13. Date of issue of final list of Prospective Resolution Applicants	25.04.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to Prospective Resolution Applicants	29.04.2024
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Available on request by mail to sismohan.rp@gmail.com
16. Last date for submission of resolution plans	28.05.2024
17. Manner of submitting resolution plans to resolution professional	By mail to sismohan.rp@gmail.com
18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval	As soon as approved by the CoC
19. Name and registration number of the resolution professional	Abhishek Khemka Reg. No. - IBBI/PA-001/IP-P02038/2020/2021/13151
20. Name, Address and e-mail of the resolution professional, as registered with the board	Abhishek Khemka, Address: 67/24 Stand Road, Cross Road No. 14, Kolkata-700006 E-mail: Khemka.abhishek@gmail.com
21. Address and email to be used for correspondence with the resolution professional	Address: 67/24 Stand Road, Cross Road No. 14, Kolkata-700006 E-mail: Khemka.abhishek@gmail.com
22. Further Details are available at or with	Details can be obtained on request by mail to sismohan.rp@gmail.com
23. Date of publication of Form G	29.03.2024

Sd/-
CA. Abhishek Khemka
IRP : SIS Mohan Real Estate Pvt. Ltd.
Reg. No. - IBBI/PA-001/IP-P02038/2020/2021/13151
67/24 Stand Road, Cross Road No. 14, Kolkata-700006
Place : Kolkata
Date : 29th March, 2024
For SIS Mohan Real Estate Private Limited (In Liquidation)

e- TENDER NOTICE

Block Development Officer, Monteswar Dev. Block, Purba Bardhaman, invites tender vide NIT No. - 01/MONT/ELEC./PGE-2024, Dated-27/03/2024. Last date of Application 15/04/2024. Details of NIT will be available at office of the Block Development Officer, Monteswar Dev. Block, Purba Bardhaman

Sd/-, Block Development Officer, Monteswar Development Block.

Utkarsh Small Finance Bank
Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: 2nd Floor 134A, Floor Palitiputra Colony Opp-Polytechnic College Patna, Bihar - 800 013.
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehnalpur, Kazi Sarai, Harhna, Varanasi, UP - 221 105.

"APPENDIX-IV-A" [See proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Mortgagor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of **UTKARSH SMALL FINANCE BANK LIMITED**, (herein after known as "the Secured Creditor"), will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction for recovery of amount mentioned in table below along with further interest, charges, cost and expenses being due to secured creditor. It is hereby informed you that we are going to conduct public E-Auction through the Web Portal of M/S. C1 India Pvt. Ltd., https://www.bankeuctions.com

Sl. No.	Loan Account No.	Name of the Borrower/Mortgagor Guarantor (Owner of the Property)	Amount & Date Demand Notice U/S 13(2)	Date & Type of Possession	Amount as on date	Reserve Price Earnest Money Deposit
1	139505000 0000026	Md Anwar Hussain (Borrower/Mortgagor) Sayra Bano (Co-Borrower) Mohammad Aquib (Co-Borrower)	₹ 17,73,487/- 24-05-2023	16/09/2023 Symbolic	₹ 20,10,961/- 22/03/2024	₹ 27,40,095/- ₹ 2,74,095/-

Description of Property/ies: Mouza-Bhuli, Thana -Bank More, Thana/Mauza No.01, Old Khata No-78, New Khata No-228, Old Plot No- 4301, New Plot No-4125, Anchal-Dhanbad, Ward No-15, Dist-Dhanbad, Jharkhand-828104, admeasuring 02 Kaththa (3.30 decimal). Registered Sale Deed bearing Deed No 3063 dated 15/07/2021 registered at the office of Sub-Registry Office Dhanbad Boundary of deed number 3063 dated 15/07/2021 Property Bounded by-East: Abdul Rahim West: MD Sakil North: Part of Plot No -4306 South: 10 Feet wide Road.

EMD Submission Last Date 29-04-2024
Place of Submission Bids & Documents
Branch Office: 1st Floor Poddar Tower, Above Avishkar Diagnostic, Shastri Nagar, Bank More Dhanbad- 826001.

Bid Increment Amount ₹ 10,000/-
E-Auction Date & Time: 30-04-2024 at 11am - 1pm
Inspection Date & Time: 09-04-2024 & 09-04-2024

All interested participants /bidders are requested to visit https://www.bankeuctions.com and https://www.utkarsh.bank for further details including term & conditions, to take part in E-Auction proceeding and also advised to contact Mr. Zishan Ussmani Mob.: 8083023007, Email: zishan.ussmani@utkarsh.bank

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
STATUTORY 30 DAYS SALE NOTICE TO THE BORROWER(S)/MORTGAGOR AND GUARANTOR (S).

Terms & Conditions: 1. The E-Auction of secured assets is on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis for and on behalf of the secured creditor and to the best of knowledge and information of the Authorized Officer, there is no encumbrance on said property/ies. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. 2. For participating in E-Auction sale, Bid documents, copies of PAN card, Board resolution in case of company, photo ID and address proof are required to be submitted along with EMD which is payable through NEFT/ RTGS in name of "Authorized officer Utkarsh Small Finance Bank Limited" Current Account No 1375200000000003 IFSC UTKS0001375 Address UTKARSH SMALL FINANCE BANK LIMITED, D37/37 Badadev, Spice KCM Varanasi-221002, BRANCH GODWALIA. Once an online bid is submitted, same cannot be withdrawn. Further, any EMD submitted by bidder will be required to send the UTR/ Ref. No. of the RTGS/NEFT with a copy of cancelled cheque on Email: zishan.ussmani@utkarsh.bank

3. Only buyers holding valid User ID/ Password and confirmed payment of EMD through NEFT/ RTGS shall be eligible for participating in the E-Auction process.

Date: 29/03/2024
Place: Ranchi
Sd/-
(Authorized Officer)
Utkarsh Small Finance Bank Ltd.

SBBI SBI RACPC BIDHANNAGAR (15342)
Zonal Office Building (4th Floor), 1/16 V.I.P Road, Kolkata-700054. E-mail: sbi.15342@sbi.co.in

Notice u/s 13(2) of SARFAESI Act, 2002

A notice is hereby given that the following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the bank of the loans have been classified as Non performing Assets (NPA). The notices were issued to them under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known address but they have been returned unopened and as such they are hereby informed by way of this public notice.

Sl. No.	Name of the Borrowers/ Guarantors with Address	Description of Property Mortgage by Deposit of the Title Deed.	Date of Notice Date of NPA.	Amount Outstanding
1.	Mr. Dharmendra Balmiki S/O Late Hargovind Balmiki Mrs. Seema Balmiki W/o Mr. Dharmendra Balmiki 17/E/2, West Dhangar Para, Ward No.2 P.O. Nona Chandanapur, Barrackpore, Kolkata: 700122 Landmark: Barrackpore 17 No. Rail Gate. Branch: Dum Dum Road(12373)	Schedule C - Part -I: (Hypothecation of Movable Properties) [Please mention all the hypothecated properties: Viz, Current Assets including Stocks, Book Debts, Receivables, Consumable Stores and Spare and Hypothecated Movable Plant & Machinery etc. mentioned in the documents (Schedule 'B')] PART-II (Equitable Mortgage of Immoveable Properties) [Please mention the particulars of the immovable properties mortgaged to the Bank as stated in the documents having reference to the mortgaged documents/deeds (Schedule B)] (Covered under Doc. No. dated)] All THAT piece and parcel of land measuring 1 (One) Cottahs 14 (Fourteen) Chhattaks 4 (four) Sq. ft. More or less including eastern side road share land measuring 279 Sq. ft. together with 100 Sq. ft. Kuncha room thereon under the District of North 24 paraganas, lying and situated at Mouza- "Chandanpukur", J.L. No. 2, R.S. No. 15, Touzi No. 340, 108, 182, comprised and contained in R.S. Dag No. 1242, under Khatian No. 656, P.S. Tilagarh, within the limits of Barrackpore Municipality, within the jurisdiction of Barrackpore A.D.S.R. Office, Registered vide Book No-I, Volume No. 22 Page from 223 to 236 being No. 06049 for the year 2010 registered at Additional District Sub Registrar, Office of the A.D.S.R. Barrackpore, West Bengal. Property stands in the name of Mr. Dharmendra Balmiki and Mrs. Seema Balmiki Butted & Bounded by:- On the North: House of B. Sarkar. On the South: Plot No. '3'. On the East: 11 ft. wide common Road; On the West: House of Mr. Kundu.	Date of Notice u/s 13(2) 13/03/2024 Date of NPA 04/03/2024	Loan A/c No. 38563328291 (HBL) 38808302254 (Top-Up) 3856337469(Suraksha) Rs.26,90,650.00 (Rupees Twenty Six Lacs Eighty Thousand Six Hundred Fifty Five Only) as on 11.03.2024. You are also liable to pay future interest at the contractual rate with effect from 12.03.2024 on the aforesaid amount together with incidental expenses, costs, charges etc.

The steps are being taken for substituted service of notice. The above Borrower(s) and their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of section 13 Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date : 29.03.2024
Place: Bidhannagar
Authorized Officer,
State Bank of India